M.P.No.138/2005 In O.A.No.224/2002

Item No.22 Dated: 27.05.2005.

App:

Shri A.K. Gupta for Shri A. Moin.

Resp:

None.

Learned counsel for application seeks some more time to file R.A. There is an application for execution of the order dated 26.5.2004 passed in O.A.No.224/2002. Against the same a Writ Petition has been filed by the respondents in the O.A. vide W.P.No. 1134 of 2004 (SB), in which the applicant to the O.A. also filed a caveat. The Writ Petition was admitted and 4 weeks time was granted to the respondent (applicant in the O.A.) to file C.A. The order of Hon'ble High Court dated 16.9.2004 annexed to the C.A. of the respondents. The respondents with the above subsequent development after the Hon'ble High Court admitted the Writ Petition; there is no question of any execution of the order passed by this Tribunal.

In view of the above, M.P.138/2005 cannot be allowed and the same is rejected. It is however, open to the applicant to the O.A. to proceed further to defend his case in the Hon'ble High Court.

(K.B.S. RAJAN) MEMBER (J)

Ak/.

